

**GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS & FERTILIZERS  
DEPARTMENT OF FERTILIZERS**

**LOK SABHA**

**UNSTARRED QUESTION NO 5524 TO BE ANSWERED ON 27.03.2026**

**Rehabilitation Policies at FCIL Sindri**

**5524: SHRI DULU MAHATO:**

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government is aware that the Lease Agreement [Circular FCIS/Est.-7(2)] of 2004 for FCIL Sindri VSS employees is being violated by substituting the 33-year term with short-term contracts, if so, the details thereof;

(b) whether residents of Domgarh, residing there for 70 years, are being served eviction notices under the Public Premises (Eviction of Unauthorised Occupants) Act, if so, the details thereof;

(c) whether a dedicated Rehabilitation and Resettlement (R&R) policy has been formulated for families displaced by coal mining MoUs in the said region, if so, the details thereof;

(d) whether the Government proposes to constitute a Joint Committee of FCIL, SAIL and District Administration under the chairmanship of the local Member of Parliament to conduct public hearings, if so, the details thereof; and

(e) whether steps are being taken to regularize the pending transfer of shops in Sindri Market to safeguard local livelihoods, if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

**(SMT ANUPRIYA PATEL)**

(a) to (e): Fertilizer Corporation of India Limited (FCIL) has stated that there is no violation of the original scheme of 2003. The Lease period in 2003 Scheme was 11 months only. 3481 Eviction orders under Public Premises (Eviction of Unauthorised Occupants) Act have been issued by FCIL against the unauthorised occupants of quarters in Sindri, out of which 786 evictions orders pertain to Domgarh area and remaining 2695 evictions orders pertain to other areas in Sindri.

The State Government of Jharkhand has constituted a Rehabilitation and Resettlement (R&R) Committee. The meeting of R&R Committee was held on 29.8.2025. At present there is no such proposal to constitute Joint Committee of FCIL, Steel Authority of India Limited (SAIL) and District Administration for public hearing. The policy of regularising the pending transfer of leases of shops, in Sindri Market is already in place. The intending parties can get their lease regularised on paying the up-to-date outstanding Lease Rent and submission of other required legal documents for effecting the transfer in accordance with the existing policy of regularization.

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